NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P (IB) No. 109/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th February 2018, 10.30 A.M.

Under Section		9 IBC		
SI. No.		nation of Authorized Appearing on behalf of IN CAPITAL LETTERS)		Signature with date
	PRASUN PEEPAK	DUNHENTEE ?	Operational	Reapallagrae

5.4 Singhi Riti Basu Adv. Subhadeep Basa4 Adv.

Corporate Rosah
Debfor For S.4 Simplife
13/02/18.

ORDER

- Ld. Counsel for the operational creditor and the corporate debtor is present.
- Ld. Counsel appearing on behalf of the corporate debtor entered appearance and sought leave to file Vakalatnama along with Board Resolution within 3 days. Leave is granted.

Corporate debtor is directed to file reply affidavit, if any, within 7 days by serving a copy on the operational creditor and the operational creditor is directed to file rejoinder, if any, within 7 days on receipt of the reply affidavit with a copy in advance to the corporate debtor.

List it on 16/03/2018 for admission.

Sd

(Jinan K.R.) Member (J)